

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 195 OF 2025 (SZ)

IN THE MATTER OF:

Vakrala Rohit Applicant(s)
Versus
The State of Telangana & Ors Respondent(s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R8)

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Place: Hyderabad.

Date: 22-12-2025.


**COUNSEL FOR RESPONDENT No. 8
T. SAI KRISHNAN**

REPORT DATED 20-12-2025 OF THE TELANGANA POLLUTION CONTROL BOARD (RESPONDENT NO.8) IN OA NO.195 OF 2025 IN HON'BLE NGT (SZ), CHENNAI FILED BY MR.VAKRALA ROHITH S/O VAKRALA VENKAT RAO, R/O H.NO.2-2-88/32/1, ROAD NO.1, SRI SAI ENCLAVE, MACHA BOLLARAM, ALWAL, HYDERABAD.

It is to submit that, Mr. Vakrala Rohith S/o Vakrala Venkat Rao, resident of Sri Sai Enclave, Macha Bollaram, Alwal, Medchal-Malkajgiri District filed a petition in Original Application No. 195 of 2025 before the Hon'ble NGT (SZ), Chennai.

The Applicant stated that he is a resident of Machabollarum, GHMC Alwal Circle No.27, Medchal-Malkajgiri District, Telangana and deeply concerned about illegal and environmentally hazardous dumping of municipal solid waste and construction of permanent garbage processing units in Survey No. 199, Hindu graveyard, near Mothulakunta Cheruvu, situated at GHMC Alwal circle, Alwal Mandal, Medchal-Malkajgiri District. The Applicant further stated that the dumping and construction activities are causing severe air and groundwater pollution, unbearable foul smell, mosquito breeding, contamination of ground water and Mothulakunta lake, nuisance from vehicle movement and serious threat to public health of more than 50+ residential colonies nearby.

The Applicant stated that according to Gazette Notification of Govt of India, Ministry of Environment and Forest dated 14th September 2006 under schedule 7(i), Common Municipal solid waste management facility shall obtain environment clearance from the State Environment Impact Assessment Authority Telangana, but the Respondents without obtaining any prior environment clearance started dumping municipal solid waste in graveyard.

The Applicant prayed to the Hon'ble Tribunal to immediately interven to protect environment, public health, religious rights, and stop illegal activities. The Applicant prayed to the Hon'ble NGT to grant an immediate interim stay on all dumping and related activities at the site, restrain movement of heavy trucks, bulldozers and machinery into the dumping area and direct the Telangana Pollution Control Board and Municipality Authorities concerned to conduct an urgent

environmental and public health assessment. The applicant has prayed to the Hon'ble NGT the following:

- a. Direct the Respondents to stop dumping Municipal Solid Waste and the construction of permanent garbage processing in survey No. 199, Machabollaram, Hindu grave yard, Alwal Circle, Medchal-Malkajgiri District.
- b. Direct the Respondents to remove the existing garbage and rehabilitate the grave yard area.
- c. Direct the Respondents to shift garbage collection/transfer station to suitable in residential (or) non-residential area.

In this regard, the following status report is submitted:

The Board officials inspected the area and observed the following:

- 1) The MSW is being brought by the Municipality in the open land and the site is used as a MSW transfer station.
- 2) The garbage is being lifted to Jawaharnagar MSW facility for processing and final disposal.
- 3) The MSW transfer point site is surrounded by:

East	Grave Yard open land
West	Open place followed by Sai Reddy Nagar Residential Colony
North	Open area
South	Road followed by Grave Yard

- 4) The Local Body is bringing the garbage from the surrounding habitations to the site by Swatcha Autos and the garbage is unloaded in the site.
- 5) The garbage loaded into trucks and is transferred to the MSW treatment and disposal facility at Jawaharnagar. The waste is being removed from the site on day to day basis without accumulation.
- 6) The Local Body has handed over the land for the construction and operation of a transfer station to M/s. Hyderabad Integrated Municipal Solid Waste (HIMSW) Ltd facility.

- 7) It was observed that a concrete platform was constructed for the loading and unloading of garbage from the transfer station.
- 8) The Board Officials collected Ground Water samples from the following borewells located near to the MSW transfer station, Machabollaram, Alwal, Medchal-Malkajgiri District.
- A. Ground Water sample collected from borewell located in the premises of house of Sri. A. Konda Reddy, H.No. 2-2-125/411, Road No. 02, Sai Reddy Nagar, Machabollaram, Alwal , Medchal-Malkajgiri District.
- B. Ground Water sample collected from borewell located in the premises of house of Sri. Bera Manoj S/o. Shanker, H.No. 2-2-124/378/1, Road No. 03, Sai Reddy Nagar, Machabollaram, Alwal , Medchal-Malkajgiri District.
- C. Ground Water sample collected from borewell located in the premises of house of Sri. M. Mahendar Reddy S/o Malla Reddy, H.No. 2-3-497/25, Sri Balaji Enclave, MG Nagar Reddy Nagar, Machabollaram, Alwal , Medchal-Malkajgiri District.

The Analysis results are as follows: Copy of the analysis report is enclosed.

Annexure-I.

Parameter	Unit	Method No	Results		
			A	B	C
pH	-	4500-B	7.13	7.22	6.84
Electrical Conductivity	µS/cm	2510-B	1691	1317	2034
Total Suspended Solids	mg/L	2540-D	<5	<5	<5
Total Dissolved Solids	mg/L	2540 C	978	781	1196
Chemical Oxygen Demand	mg/L	5220 B	68	80	88
Total Hardness as CaCO ₃	mg/L	2340 C	470	360	710
Calcium as Ca ⁺²	mg/L	3500-Ca B	136	101	205

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Magnesium as Mg ⁺²	mg/L	3500-Mg B	32	26	48
Sodium as Na	mg/L	3500-Na B	170	137	138
Potassium as K		3500-K B	4	3	3
Total Alkalinity as CaCO ₃	mg/L	2320 B	368	314	296
Chlorides as Cl ⁻	mg/L	4500-Cl-B	254	170	405
Sulphates as So ₄ ⁻²	mg/L	4500- So ₄ ⁻² B	84	76	106
Nitrates as NO ₃ ⁻	mg/L	4500- NO ₃ ⁻ - B	39	38	38
Phosphates as P	mg/L	4500-P,D	<0.1	0.22	<0.1
Fluoride as F ⁻	mg/L	4500-F-B	<0.1	<0.1	<0.1
Boron as B	mg/L	4500-B-B	<0.1	<0.1	<0.1
% Sodium	%	Calculation Method	44	45	30
SAR	—	Calculation Method	3.4	3.1	2.2

As seen from the analysis results, the ground water is not contaminated with the MSW.

As per the Solid Waste Management Rules 2016, duties and responsibilities of Local Authorities includes to setup material recovery facilities or secondary storage facilities with sufficient space and transport the waste to the processing and disposal facility.

The Local Body Authorities of GHMC informed that the waste from this transfer station is being sent to the MSW Processing facility at Jawaharnagar i.e., M/s. Hyderabad Integrated Municipal Solid Waste Management Project (HIMSWP) at Sy.No.173, Jawaharnagar(V), Shameerpet (M), Medchal Malkajigiri District for processing and final disposal.

The TGPCB has issued Consent for Operation (CFO) and Authorization under Municipal Solid Waste Rules and subsequent renewals with latest renewal orders dated 29.09.2023 with validity upto 31.07.2028 to the Jawaharnagar facility (HIMSWP). **Annexure-II.**

History of Court cases filed in the matter:

1) It is to submit that Mr. B.S. Uday Prakash, Machabollarum, Alwal Mandal, Medchal Malkajgiri District and President of Residents Welfare Associations JAC, filed a W.P. No. 8887 of 2025 in the Hon'ble High Court of Telangana against dumping of garbage in the said land in Sy. No. 198 & 199, Near Mothukunta Cheruvu, Macha Bollarum by GHMC. The TGPCB has submitted the status report dated 11-06-2025 before the Hon'ble High Court and the case is pending in the Hon'ble Court. **Annexure – III**

2) Later, Mr. Manoj Bera, resident of Sai Reddy Nagar, Division No.133, Machabollaram, filed a complaint dated 24.06.2025 before the Hon'ble NHRC alleging the misuse of land originally allocated for a Hindu graveyard, which is now being used as a dump yard in Machabollaram, Alwal, Hyderabad causing health problems to the residents of surrounding colonies and pollution to the environment and requested to take appropriate action to remove the dump yard and restore a safe, clean, and healthy environment. The Hon'ble NHRC has registered the case in Case No.934/36/2/2025 and sought the report of the TGPCB. In this regard, the TGPCB has submitted the status report dated 28-08-2025 before the Hon'ble NHRC. **Annexure - IV**

In this regard, the TGPCB has reviewed the status in the Task Force Committee meeting held at TGPCB, Zonal Office, Hyderabad on 24.10.2025. The Task Force Committee meeting was attended by the some of the residents of the area and the Deputy Commissioner, GHMC, Alwal Circle. After detailed discussion and as per the recommendations of the Committee, the Board vide order dated 17.11.205 has issued directions to GHMC, Alwal Circle. **Annexure-V.**

The Board will monitor the transfer station for environmental compliance.

Date: 20.12.2025

Place: Hyderabad.



ENVIRONMENTAL ENGINEER
Environmental Engineer
T.G. Pollution Control Board
Regional Office, Medchal.

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Annexure - I



TELANGANA POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar,
Hyderabad - 500 018, Ph: 040-23887500



TC-12641

CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TGPCB/HO/R00/LAB/2025/09/420-422
Collected on: 17/09/2025
Test method: Standard Methods of APHA, 24th Edition
Issue date: 27/09/2025

Collected by: AES, RO, Medchal
Received on: 17/09/2025
Quantity of the sample: 1 Ltr. each
Page No: 1 of 2

Source : Bore well Samples (Ground Water)

Sample code : Sample details / collection point

- 25/09/420 - Ground water sample collected from Borewell located inside the premises of house of Sri A. Konda Reddy S/o A. Raji reddy, H. No. 2-2-125/411, Road No. 02, Sai Reddy Nagar, Macha Bollaram, Alwal, Medchal-Malkajgiri District West side from Dump Yard.
- 25/09/421 - Ground water sample collected from Borewell located inside the premises of house of Sri Bera. Manoj S/o Shankar, H. No. 2-2-124/378/1, Road No. 03, Sai Reddy Nagar, Macha Bollaram, Alwal, Medchal-Malkajgiri District.
- 25/09/422 - Ground water sample collected from Borewell located inside the premises of house of Sri M. Mahendar Reddy S/o. Malla Reddy, H.No. 2-3-497/25, Sri Balaji Enclave, MG Nagar, Macha Bollaram, Alwal, Medchal-Malkajgiri District.

Parameter	Unit	Method No.	Results		
			25/09/420	25/09/421	25/09/422
pH	-	4500-B	7.13	7.22	6.84
Electrical conductivity	µS/cm	2510-B	1691	1317	2034
Total Suspended Solids	mg/L	2540-D	<5	<5	<5
Total Dissolved Solids	mg/L	2540 C	978	781	1196
Chemical Oxygen Demand	mg/L	5220 B	68	80	88
Total Hardness as CaCO ₃	mg/L	2340 C	470	360	710
Calcium as Ca ²⁺	mg/L	3500-Ca B	136	101	205
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Total Alkalinity as CaCO ₃	mg/L	2320 B	368	314	296
Chlorides as Cl ⁻	mg/L	4500-Cl-B	254	170	405
Sulphates as SO ₄ ²⁻	mg/L	4500-SO ₄ ²⁻ B	84	76	106
Nitrates as NO ₃ ⁻	mg/L	4500-NO ₃ -B	39	38	38
Phosphates as P	mg/L	4500-P,D	<0.1	0.22	<0.1
Fluoride as F ⁻	mg/L	4500-F-B	<0.1	0.41	<0.1
Boron as B	mg/L	4500-B-B	<0.1	<0.1	<0.1

Note: Results related to sample as received.

Senior Environmental Scientist



TELANGANA POLLUTION CONTROL BOARD
Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar,
Hyderabad - 500 018, Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TGPCB/HO/R00/LAB/2025/09/420-422
Collected on: 17/09/2025
Test method: Standard Methods of APHA, 24th Edition
Issue date: 27/09/2025

Collected by: AES, RO, Medchal
Received on: 17/09/2025
Quantity of the sample: 1 Ltr. each
Page No: 2 of 2

Source : Bore well Samples. (Ground Water)

Sample code : Sample details / collection point

- 25/09/420 - Ground water sample collected from Borewell located inside the premises of house of Sri A. Konda Reddy S/o A. Raji reddy, H. No. 2-2-125/411, Road No. 02, Sai Reddy Nagar, Macha Bollaram, Alwal, Medchal-Malkajgiri District West side from Dump Yard.
- 25/09/421 - Ground water sample collected from Borewell located inside the premises of house of Sri Bera. Manoj S/o Shankar, H. No. 2-2-124/378/1, Road No. 03, Sai Reddy Nagar, Macha Bollaram, Alwal, Medchal-Malkajgiri District.
- 25/09/422 - Ground water sample collected from Borewell located inside the premises of house of Sri M. Mahendar Reddy S/o. Malla Reddy, H.No. 2-3-497/25, Sri Balaji Enclave, MG Nagar, Macha Bollaram, Alwal, Medchal-Malkajgiri District.

Parameter	Unit	Method No.	Results		
			25/09/420	25/09/421	25/09/422
%Sodium	%	Calculation Method	44	45	30
SAR	-	Calculation Method	3.4	3.1	2.2
Total Coliform	MPN/100ml	9221 - B, C	6.0	4.0	6.1
Fecal Coliform	MPN/100ml	9221 - B, C	<1.8	<1.8	<1.8
Phenolic Compounds	mg/L	5530 C	BDL	BDL	BDL
Hexavalent Chromium as Cr ⁺⁶	mg/L	3500-Cr B	BDL	BDL	BDL
Heavy Metals					
Copper	mg/L	3111 B	0.011	<0.004	<0.004
Zinc	mg/L	3111 B	<0.003	0.007	<0.003
Lead	mg/L	3111 B	<0.012	<0.012	<0.012
Cadmium	mg/L	3111 B	<0.003	<0.003	<0.003
Nickel	mg/L	3111 B	<0.008	<0.008	<0.008
Total Chromium	mg/L	3111 D	<0.005	<0.005	<0.005

Note: Results related to sample as received.
BDL- Below Detectable Limit.

Senior Environmental Scientist



CONSENT & HWA ORDER (RENEWAL)
RED CATEGORY

Consent Order No : 230824566511

Date: 29.09.2023

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2016 & Amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to **M/s. Hyderabad Integrated Municipal Solid Waste Management Project, Sy No: 173, Jawaharnagar(V), Shameerpet(M), Medchal- Malkajgiri District** (hereinafter referred to as 'the Applicant / Project') and the project is authorized to operate and to discharge the Effluents and the quantity of Emissions from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Description of Outlet	Max Daily Discharge in KLD	Point of Disposal
1	Floor washings	6.0	After treatment in ETP, followed by RO system, the RO rejects shall be sprayed on the waste dump to maintain moisture and RO permeate shall be used onland for gardening, by meeting the standards stipulated at Schedule-B
	Workshop / Vehicle maintenance shed,	18.0	
	Leachate generation (from composting plant - 204 KLD, land fill site - 110 KLD, existing dump site - 330 KLD)	644.0	
2	Domestic wastewater	90.0	After treatment in STP, shall be used onland for gardening, by meeting the standards stipulated at Schedule - B.
	Total	758.0 KLD	

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1	Attached to DG sets of capacity 2 x 500 KVA

iii) HWA Authorisation No. 230824566511

Date: 29.09.2023

HAZARDOUS WASTE AUTHORISATION
FORM - II)
[See Rule 6 (2)]

M/s. Hyderabad Integrated Municipal Solid Waste Management Project, Sy No: 173, Jawaharnagar(V), Shameerpet(M), Medchal- Malkajgiri District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

• Hazardous Wastes With Disposal Option:

S.No	Name of the Hazardous Waste	Stream	Quantity	Disposal option
1	Soil enricher	-	2400 TPD	Used as manure
2.	Inert material	-	735 TPD	To land fill within their premises.

• Hazardous Wastes With Recycling Option:

S.No	Name of the Hazardous Waste	Stream	Quantity	Disposal option
1.	Waste oils	5.1 of Schedule - I	200 Lt/month	Shall be sent to authorised re-processors / Recyclers

This consent order is valid for manufacture of the products along with quantity as mentioned below only.

Sl. No.	Description of the facility	Capacity
1	RDF Plant (2X 1200 TPD)	2400 TPD
2	Compost Plant (3X 680 TPD)	2040 TPD
3	Bio- Methanization (10 X50 TPD)	500 TPD
4	Recycling Complex (Plastic, Paper, Metal, Rubber, Glass etc.)	600 TPD
5	Land fill with leachate collection and treatment system	735 TPD

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of Consents and Authorization is valid for a period ending with the 31st July, 2028.

Sd/-
MEMBER SECRETARY

To
M/s. Hyderabad Integrated Municipal Solid Waste
Management Project, Sy No: 173,
Jawaharnagar(V), Shameerpet(M),
Medchal- Malkajgiri District

///T.C.F.B.O///

M. Praveen
29/9/23
SENIOR ENVIRONMENTAL ENGINEER
(CFO - UNIT-III)

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with Board's CFO & HWA order dt. 19.02.2019. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO & HWA order dt. 19.02.2019 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry may explore the possibility of tapping the solar energy for their energy requirements.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. The facility shall comply with all the directions issued vide Ir.dt. 26.08.2023.
2. Total Water Consumption shall not exceed : 1675 KLD

S. No	Purpose	Quantity (KLD)
1.	Domestic	100
2	Floor wash	10
3	Vehicle wash	20
4	Compost plant	350
5	RDF plant	25
6	Gardening	1160
7	Recycling Complex	10
	Total	1675 KLD

3. After treatment in ETP followed by RO system, the RO rejects shall be evaporated in MEE followed by ATFD. The RO permeate shall be re-used back or shall be used onland for gardening, by meeting the standards stipulated below. The effluent discharged should not contain constituents in excess of the tolerance limits prescribed below:

Outlet No.	Parameter	Limiting Standards for land application
1	pH	5.5 – 9.0
	Suspended Solids max.	200 mg/l
	Dissolved Solids (inorganic) max.	2100 mg/l
	Biochemical Oxygen Demand (BOD 3days at 27°C)	100 mg/l
	Chemical Oxygen Demand (COD)	250 mg/l

2	pH	5.5 – 9.0
	Suspended Solids max.	200 mg/l
	Dissolved Solids (inorganic) max.	2100 mg/l
	Biochemical Oxygen Demand (BOD 3days at 27°C)	100 mg/l
	Chemical Oxygen Demand (COD)	250 mg/l
	Arsenic (as As)	0.2 mg/l
	Cyanide (as CN)	0.2 mg/l
	Chloride (as Cl)	600 mg/l

4. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Description of Chimney	Parameter	Emission standards
1	Attached to DG sets of capacity 2 x 500 KVA	SPM	115 mg/Nm ³

5. The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
4. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
5. The industry shall comply with ambient air quality standards of PM₁₀(Particulate Matter size less than 10µm) - 100 µg/ m³; PM_{2.5}(Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).

6. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
7. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
8. The facility shall maintain water flow meters for recoding water consumption for various purposes and maintain the records for daily consumption.
9. The facility shall carryout treatment and disposal of leachate being generated from old dump site as committed.
10. The facility shall continuously operate the treatment facility for effective treatment of leachate generated from the Scientific Landfill Facility (SLF) and proper disposal of RO permeate on land application and RO reject shall be sprayed on the waste dump to maintain moisture. The facility shall up-grade the existing leachate treatment facility to meet the requirement of the leachate generating from the operation facility / SLF as committed.
11. The facility shall maintain MEE followed by ATFD to treat the RO rejects generated from the leachate treatment plant.

12. The facility shall provide and maintain flow meters for recording the quantity of leachate generated, treated and disposal. They shall also maintain daily records.
13. The facility shall operate the new landfill facility as per the protocol and submit monthly status reports to the RO, RR-II.
14. The facility shall continue the measures for stoppage of burning of waste near to the habitations such as spaying of soil / fire extinguishing chemicals, so as to avoid generation of smoke and causing odour nuisance.
15. The facility shall spray the odour suppressing chemicals to minimize the odour nuisance to the residents.
16. The facility shall provide H₂S & Methane gas collection, utilization / incineration system to minimize odour generation.
17. The facility shall develop & maintain thick green belt all along the boundary of the facility and in all the vacant places within the facility with tall growing trees with wide leaf area.
18. A vegetative cover shall be provided over the completed site in accordance with the and following specifications, namely:
 - a) Selection of locally adopted non-edible perennial plants that are resistant to drought and extreme temperatures shall be allowed to grow.
 - b) The plants grown be such that their roots do not penetrate more than 30 cms. This conditions shall apply till the landfill is stabilized.
 - c) Selected plans shall be have ability to thrive on low-nutrient soil with minimum nutrient addition:
 - d) Plantation to be made in sufficient density to minimize soil erosion.
19. The facility shall maintain good house keeping.
20. After completion of landfill, a final cover shall be designed to minimize infiltration and erosion. The final cover shall meet the following specification namely:
 - a) The final cover shall have a barrier soil layer comprising of 60 cms of clay or amended soil with permeability coefficient less than 1×10^{-7} cm/sec.
 - b) On top of the barrier soil layer there shall be a drainage layer of 15 cm.
 - c) On top of the drainage layer there shall be a vegetative layer of 45 cm to support natural plant growth and to minimize erosion.
21. In order to prevent pollution problems from landfill operations, the following provisions shall be made:
 - a) Diversion of storm water drains to minimize leachate generation and prevent pollution of surface water and also for avoiding flooding and creation of marshy conditions.
 - b) Constructions of a non-permeable lining system at the base and walls of waste disposal area. For landfill receiving residues of wastes processing facilities or mixed waste or waste having contamination of hazardous materials (such as aerosols, bleaches, polishes, batteries, waste oils, paint products and pesticides) minimum liner specifications shall be a composite barrier having 1.5 mm high density polyethylene (HDPE) geomembrane, or equivalent, overlying 90 cm of soil (clay or amended soil) having permeability coefficient not greater than 1×10^{-7} cm/sec. The highest level of water table shall be at least two meter below the base of clay or amended soil barrier layer.
 - c) Prevention of run-off from landfill area entering any stream, river, lake or pond.
22. The compost plant and other processing facilities shall follow the conditions as follows:
 - i) The incoming solid waste and the wastes storage area of site shall be covered.
 - ii) In case of breakdown or maintenance of plant, waster intake shall be stopped and arrangements be worked out for diversion of wastes to the landfill sites.
 - iii) Pre-process and post-process rejects shall be removed from the processing facility on regular basis and shall not be allowed to pile at the site. Recyclables shall be routed

- through appropriate vendors. The non-recyclables shall be sent for well designed landfill site(s).
- iv) In case of compost plant, the window area shall be provided with impermeable base. Such a base shall be made of concrete or compacted clay, 50 cm thick, having permeability coefficient less than 10⁻⁷ cm/sec. The base shall be provided with 1 to 2 per cent slope and circled by lined drains for collection of leachate or surface run-off.
 - v) The compost quality shall be checked as per MSW Rules before its usage and proper records shall be maintained.
23. The landfill site shall have wastes inspection facility to monitor wastes brought in for landfill, office facility for record keeping and shelter for keeping equipment and machinery including pollution monitoring equipments.
 24. Safety provisions including health inspections of workers at landfill site shall be periodically made.
 25. The post-closure care of landfill shall be conducted for at least fifteen years and long term monitoring or care plan shall consist of the following namely:
 - a) Maintaining the integrity and effectiveness of final cover, making repairs and preventing run-on and run-off from eroding or otherwise damaging the final cover.
 - b) Monitoring leachate collection system in accordance with the requirement.
 - c) Monitoring of ground water in accordance with requirement and maintaining ground water quality.
 - d) Maintaining and operating the landfill gas collection system to meet the standards.
 26. The vehicle transporting municipal solid waste shall be covered with tarpaulin covers.
 27. The facility shall comply with Task Force directions issued by the Board from time to time.
 28. The facility shall comply with MSW Rules for operation of the plant.
 29. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
 30. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE - C

[see rule 6(2)]

[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous and other Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.
4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.

5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.
6. The industry shall dispose of e-waste to the authorised recyclers only.
7. The industry shall maintain good house keeping.
8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To
M/s. Hyderabad Integrated Municipal Solid Waste
Management Project, Sy No: 173,
Jawaharnagar(V), Shameerpet(M),
Medchal- Malkajgiri District

///T.C.F.B.O///

M Phane 29/9/2023

SENIOR ENVIRONMENTAL ENGINEER
(CFO – UNIT-III)

Q



TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 3887500
Fax: 040 -23815631
Website: tspcb.egg.gov.in

Authorization No: 1/ TSPCB / MSW-Projects/ 2023

Date:22.09.2023

Authorisation Issued Under Rule – 6 of Municipal Solid Wastes (Management & Handling) Rules 2016

- Ref:**
- 1) Order No. SEIAA/AP/RRD-III/ 2009,dt.20-06-2012.
 - 2) Authorization No: 1/ PCB / MSW-Projects/ 2023, dt. 11.12.2017.
 - 3) Application for authorisation dt 31.07.2023.
 - 4) R.O inspection report dt. 23.08.2023.
 - 5) Consent Order No : 230824566511, Date:29.09.2023.

@@@

The Telangana State Pollution Control Board after examining the proposal hereby Authorizes M/s. Hyderabad Integrated Municipal Solid Waste Management Project, Sy No: 173, Jawaharnagar(V), Shameerpet(M), Medchal- Malkajgiri District to set up the following :

Sl. No.	Description of the facility	Capacity
1	RDF Plant (2X 1200 TPD)	2400 TPD
2	Compost Plant (3X 680 TPD)	2040 TPD
3	Bio- Methanization (10 X50 TPD)	500 TPD
4	Recycling Complex (Plastic, Paper, Metal, Rubber, Glass etc.)	600 TPD
5	Land fill with leachate collection and treatment system	735 TPD

- I) The proponent shall obtain necessary approvals from the Defence Airports / Airbase authorities located at Dundigal and Hakimpet prior to the setting up of the landfill site as per Schedule-III of the MSW Rules.
- II) The Validity of this Authorization is till 31.07.2028.
- III) The proponent shall apply for renewal of Authorization atleast one month prior to the expiry of the Authorization.
- IV) The Telangana State Pollution Control Board may, at any time, revoke / stipulate any of the conditions applicable under the authorization and shall communicate the same in writing.
- V) Any violation of the provision of the Municipal Solid Wastes (Management and Handling) Rules, 2016 will attract the penal provision of the Environment (Protection) Act, 1986.
- VI) The authorisation issued is subject to the terms and conditions attached to this authorisation order.

Sd/-
MEMBER SECRETARY

To
M/s. Hyderabad Integrated Municipal Solid Waste Management Project,
Sy No: 173, Jawaharnagar(V), Shameerpet(M),
Medchal- Malkajgiri District.

Copy to the Joint Chief Environmental Engineer, Zonal Office, Hyderabad for information and necessary action.

Copy to the Environmental Engineer, Regional Office, Rangareddy-II for information and with a direction to a monitor ground water and ambient air quality at the waste processing and disposal facilities atleast once in six months and submit reports to the Board.

//T.C.F.B.O.//

M. Praveen
22/9/2023
Senior Environmental Engineer

TERMS AND CONDITIONS OF THE AUTHORISATION

1. Before establishing landfill site, baseline data of ground water quality in the area shall be collected and kept in record for future reference. The ground water quality within 50 metres of the periphery of landfill site shall be periodically monitored in piezometric wells to ensure that the ground water is not contaminated beyond acceptable limits of TSPCB. Such monitoring shall be carried out to cover different seasons in a year that is, summer, monsoon and post-monsoon period.
2. The ground water usage in and around landfill sites for any purpose (including drinking and irrigation) is to be considered after ensuring its quality. The following specifications for drinking water quality shall apply for monitoring purpose:

S.No.	Parameters	IS 10500: 1991 Desirable limit (mg/l except for pH)
1.	Arsenic	0.05
2.	Cadmium	0.01
3.	Chromium	0.05
4.	Copper	0.05
5.	Cyanide	0.05
6.	Lead	0.05
7.	Mercury	0.001
8.	Nickel	-
9.	Nitrate as NO ₃	45.0
10.	PH	6.5-8.5
11.	Iron	0.3
12.	Total hardness (as CaCO ₃)	300.0
13.	Chlorides	250
14.	Dissolved solids	500
15.	Phenolic compounds (as C ₆ H ₅ OH)	0.001
16.	Zinc	5.0
17.	Sulphate (as SO ₄)	200

3. The proponent shall lay internal cement concrete roads for movements of vehicles within the dump yard.
4. The proponent shall provide G.I. sheets covering for the belt conveyor and also install adequate dust suppression equipment at all around the stockpiles.
5. The proponent shall take adequate measures to control self ignition of municipal solid waste.
6. The facility shall transport the MSW in closed vehicles only and ensure that there is no spillage of MSW during transportation.
7. The incoming wastes at site shall be maintained prior to further processing. To the extent possible, the waste storage area should be covered. If, such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility.
8. The wastes processing facility shall be an integral part of the landfill site and the proponent shall be responsible for disposal of pre & post processing rejects into an engineered landfill facility.
9. **Land filling shall be restricted to non-biodegradable and non recyclable wastes only.**
10. Wastes subjected to land filling shall be compacted in thin layers using landfill compactors to achieve high density of the wastes.
11. Wastes shall be covered immediately or at the end of each working day with minimum 10 cm of soil, inert debris or construction material till such time waste processing facilities for composting or recycling or energy recovery are set up.
12. Prior to the commencement of monsoon season, an intermediate cover of 40-65 cm thickness of soil shall be placed on the landfill with proper compaction and grading to prevent infiltration during monsoon. Proper drainage berms shall be constructed to divert run-off away from the active cell of the landfill.

13. After completion of landfill, a final cover shall be designed to minimize infiltration and erosion. The final cover shall meet the following specifications, namely: --
 - a. The final cover shall have a barrier soil layer comprising of 60 cms of clay or amended soil with permeability coefficient less than 1×10^{-7} cm/sec.
 - b. On top of the barrier soil layer there shall be a drainage layer of 15 cm.
 - c. On top of the drainage layer there shall be a vegetative layer of 45 cm to support natural plant growth and to minimize erosion.
14. In order to prevent pollution problems from landfill operations, the following provisions shall be made:
 - a. Diversion of storm water drains to minimize leachate generation and prevent pollution of surface water and also for avoiding flooding and creation of marshy conditions;
 - b. Construction of a non-permeable lining system at the base and walls of waste disposal area. For landfill receiving residues of waste processing facilities or mixed waste or waste having contamination of hazardous materials (such as aerosols, bleaches, polishes, batteries, waste oils, paint products and pesticides) minimum liner specifications shall be a composite barrier having 1.5 mm high density polyethylene (HDPE) geomembrane, or equivalent, overlying 90 cm of soil (clay or amended soil) having permeability coefficient not greater than 1×10^{-7} cm/sec. The highest level of water table shall be at least two meter below the base of clay or amended soil barrier layer;
 - c. Provisions for management of leachates collection and treatment shall be made. The treated leachates shall meet the standards specified at point no.8
 - d. Prevention of run-off from landfill area entering any stream, river, lake or pond.
15. Landfill site shall be fenced or hedged and provided with proper gate to monitor incoming vehicles or other modes of transportation.
16. The landfill site shall be well protected to prevent entry of unauthorised persons and stray animals.
17. The landfill site shall have wastes inspection facility to monitor wastes brought in for landfill, office facility for record keeping and shelter for keeping equipment and machinery including pollution monitoring equipments.
18. The landfill site shall have wastes inspection facility to monitor wastes brought in for landfill, office facility for record keeping and shelter for keeping equipment and machinery including pollution monitoring equipments.
19. Provisions like weigh bridge to measure quantity of waste brought at landfill site, fire protection equipments and other facilities as may be required shall be provided.
20. Safety provisions including health inspections of workers at landfill site shall be periodically made.
21. Installation of landfill gas control system including gas collection system shall be made at landfill site to minimize odour generation, prevent off-site migration of gases and to protect vegetation planted on the rehabilitated landfill surface.
22. The concentration of methane gas generated at landfill site shall not exceed 25 per cent of the lower explosive limit (LEL).
23. The landfill gas from the collection facility at a landfill site shall be utilized for either direct thermal applications or power generation, as per viability. Otherwise, landfill gas shall be burnt (flared) and shall not be allowed to directly escape to the atmosphere or for illegal tapping. Passive venting shall be allowed if its utilization or flaring is not possible.
24. A vegetative cover shall be provided over the completed site in accordance with the and following specifications, namely: -
 - a) Selection of locally adopted non-edible perennial plants that are resistant to drought and extreme temperatures shall be allowed to grow;
 - b) The plants grown be such that their roots do not penetrate more than 30 cms. This condition shall apply till the landfill is stabilized;

- c) Selected plants shall have ability to thrive on low-nutrient soil with minimum nutrient addition;
 - d) Plantation to be made in sufficient density to minimize soil erosion.
25. The post-closure care of landfill site shall be conducted for at least fifteen years and long term monitoring or care plan shall consist of the following, namely :-
- (a) Maintaining the integrity and effectiveness of final cover, making repairs and preventing run-on and run-off from eroding or otherwise damaging the final cover;
 - (b) Monitoring leachate collection system in accordance with the requirement;
 - (c) Monitoring of ground water in accordance with requirements and maintaining ground water quality;
 - (d) Maintaining and operating the landfill gas collection system to meet the standards.
26. Use of closed landfill sites after fifteen years of post-closure monitoring can be considered for human settlement or otherwise only after ensuring that gaseous and leachate analysis comply with the specified standards.
27. The facility shall provide ETP for treating effluents generated from floor washing & workshop / vehicle maintenance shed, STP for treating the domestic effluents and full pledged treatment system for leachate effluents before commissioning the landfill.
28. The disposal of treated leachates shall follow the following standards:

S.No	Parameter	Standards
1	Suspended solids, mg/l, max	100
2	Dissolved solids (inorganic) mg/l, max.	2100
3	PH value	5.5 to 9.0
4	Ammonical nitrogen (as N), mg/l, max.	50
5	Total Kjeldahl nitrogen (as N), mg/l, max.	100
6	Biochemical oxygen demand (3 days at 27° C) max.(mg/l)	30
7	Chemical oxygen demand, mg/l, max.	250
8	Arsenic (as As), mg/l, max	0.2
9	Mercury (as Hg), mg/l, max	0.01
10	Lead (as Pb), mg/l, max	0.1
11	Cadmium (as Cd), mg/l, max	2.0
12	Total Chromium (as Cr), mg/l, max.	2.0
13	Copper (as Cu), mg/l, max.	3.0
14	Zinc (as Zn), mg/l, max.	5.0
15	Nickel (as Ni), mg/l, max	3.0
16	Cyanide (as CN), mg/l, max.	0.2
17	Chloride (as Cl), mg/l, max.	1000
18	Fluoride (as F), mg/l, max	2.0
19	Phenolic compounds (as C ₆ H ₅ OH) mg/l, max.	1.0

29. Ambient air quality at the landfill site and at the vicinity shall be monitored to meet the following specified standards, namely :-

S.No.	Parameters	Acceptable levels
(i)	Sulphur dioxide	120µg/m ³ (24 hours)
(ii)	Suspended Particulate Matter	500µg/m ³ (24 hours)
(iii)	Methane	Not to exceed 25 per cent of the lower explosive limit (equivalent to 650 mg /m ³) (24 hours)
(iv)	Ammonia daily average (sample duration 24 hrs)	0.4mg/m ³ (400 µg/m ³)
(v)	Carbon monoxide	1 hour average : 2 mg/m ³ 8 hour average : 1 mg/m ³

30. The ambient air quality monitoring shall be carried out six times in a year and reports shall be submitted to the Board.

31. The compost plant and other processing facilities shall follow the conditions as follows :
- i. The incoming solid wastes and the wastes storage area at site shall be covered.
 - ii. The facility shall provide a system for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility;
 - iii. Necessary precautions shall be taken to minimize nuisance of odour, flies, rodents, bird menace and fire hazard;
 - iv. In case of breakdown or maintenance of plant, waste intake shall be stopped and arrangements be worked out for diversion of wastes to the landfill site;
 - v. Pre-process and post-process rejects shall be removed from the processing facility on regular basis and shall not be allowed to pile at the site. Recyclables shall be routed through appropriate vendors. The non-recyclables shall be sent for well designed landfill site(s).
 - vi. In case of compost plant, the windrow area shall be provided with impermeable base. Such a base shall be made of concrete or compacted clay, 50 cm thick, having permeability coefficient less than 10^{-7} cm/sec. The base shall be provided with 1 to 2 per cent slope and circled by lined drains for collection of leachate or surface run-off;
 - vii. Ambient air quality monitoring shall be regularly carried out particularly for checking odour nuisance at down-wind direction on the boundary of processing plant.
 - viii. In order to ensure safe application of compost, the following specifications for compost quality shall be met, namely:-

Parameters	Concentration not to exceed * (mg/kg dry basis, except pH value and C/N ratio)
Arsenic	10.00
Cadmium	5.00
Chromium	50.00
Copper	300.00
Lead	100.00
Mercury	0.15
Nickel	50.00
Zinc	1000.00
C/N ratio	20-40
PH	5.5-8.5

* Compost (final product) exceeding the above stated concentration limits shall not be used for food crops. However, it may be utilized for purposes other than growing food crops.

- 32. The proponent shall ensure that there shall not be any open burning of waste to avoid Air Pollution Problems.
- 33. The proponent shall maintain daily records of quantity of MSW received at landfill site, quantity of RDF and compost generated, quantity of recyclables, quantity of rejects sent to the landfill etc.,
- 34. The proponent shall manage wastes and facilities in conformity with specifications and standards stipulated in Schedule II, III and IV of the MSW Rules.

Sd/-
MEMBER SECRETARY

To
M/s. Hyderabad Integrated Municipal Solid Waste Management Project,
Sy No: 173, Jawaharnagar(V), Shameerpet(M),
Medchal- Malkajgiri District

//T.C.F.B.O.//

M. Prasad 22/9/2023
Senior Environmental Engineer

3

REPORT DATED 11.06.2025 OF THE TELANGANA POLLUTION CONTROL BOARD (RESPONDENT NO. 7) IN W.P. NO. 8887 OF 2025 FILED BY RESIDENTS WELFARE ASSOCIATIONS JOINT ACTION COMMITTEE REPRESENTED BY ITS PRESIDENT, MR.B.S. UDAY PRAKASH, MACHHA BOLLARAM IN THE HON'BLE HIGH COURT AGAINST THE MUNICIPAL GARBAGE DUMPING AT MACHHA BOLLARAM, ALWAL MUNICIPALITY, MEDCHAL-MALKAJGIRI DISTRICT.

It is to submit that, Mr. B.S. Uday Prakash, Macha Bollaram, Alwal Mandal, Medchal Malkajgiri District, President of Residents welfare Associations JAC, filed W.P. No. 8887 of 2025 against dumping of garbage in the land in the Sy. No. 198 & 199, Near Mothukunta Cheruvu, Macha Bollaram by GHMC. The Petitioner has stated that the said land was donated for utilization as Hindu Grave yard. Due to the dumping of garbage, the people in the nearby 50 residential colonies are facing many issues like unbearable foul smell, biting of mosquitoes, unhygienic conditions, garbage spill on the roads and it resulted in contamination of ground water and stray dogs and pigs gathering in the area. The petitioner has prayed to the Hon'ble Court to issue direction to the respondent no.4 (GHMC Alwal Circle) to remove the garbage from the said land and also not to further dump the garbage in the said land.

In this regard, it is to submit that earlier, the Board has received a complaint from the Residents Welfare Association's Joint Action Committee, Macha Bollaram, Alwal, Medchal-Malkajgiri District regarding the Municipality dumping garbage in the open land of Hindu Grave Yard located at Sy.Nos.198 & 199, Macha Bolarum, Alwal on 10.01.2025 and the Board officials inspected the area on 22.01.2025 and observed the following:

- 1) The MSW is being dumped by the Municipality in the open land and the site is used as a MSW transfer point.
- 2) The garbage is being lifted and sending to Jawaharnagar MSW facility for processing and final disposal.

3) The MSW transfer point site is surrounded by:

East	Grave Yard open land
West	Open place followed by Sai Reddy Nagar Residential Colony
North	Open area
South	Road followed by Grave Yard

Subsequently, the Board has addressed a letter dated 22.01.2025 along with the observations and forwarded a copy of the representation of Residents Welfare Association's Joint Action Committee to the Deputy Commissioner, GHMC- Alwal Circle for taking necessary action in the matter.

As per Rule 15 of the Solid Waste Management Rules, 2016, the responsibility of Local Body Authority is collection of waste, segregation, transportation and processing and final disposal of the wastes.

It is further to submit that the Board officials again inspected the site on 11.06.2025 and observed the following:

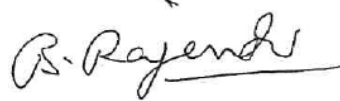
- 1) The local Body is bringing the garbage from the surrounding habitations to the site by Swatcha Autos and the garbage is unloaded in the site.
- 2) The garbage loaded into trucks of 11 tonnes capacity and the garbage is transferred to the MSW treatment and disposal facility at Jawaharnagar through closed trucks. The waste is being removed on day to day basis.
- 3) The local Body has handed over the land for the construction and operation of the transfer station to M/s. Hyderabad Integrated Municipal Solid Waste (HIMSW) Ltd facility.
- 4) At the time of inspection, it was observed that a concrete platform was constructed and the machinery to be installed for the loading and unloading of garbage from the transfer station.

As per the SWM Rules 2016, duties and responsibilities of Local Authorities includes to setup material recovery facilities or secondary storage facilities with sufficient space and transport the waste to the processing and disposal facility.


The Local Body Authorities of GHMC informed that the waste from this transfer station is being sent to the MSW Processing facility at Jawaharnagar i.e., M/s. Hyderabad Integrated Municipal Solid waste Amanagement Project at Sy. 173, Jawaharnagar(V), Shameerpet (M), Medchal malkajigiri District for processing and final disposal. The Board has issued Consent for Operation (CFO) and MSW Authorization and subsequent renewals with latest renewal orders dated 29.09.2023 with validity upto 31.07.2028 to the Jawaharnagar facility.

Date: 11.06.2025

Place: Hyderabad.



ENVIRONMENTAL ENGINEER

 Environmental Engineer
T.G. Pollution Control Board
Regional Office, Medchal.

23

Annexure-IV

1

ACTION TAKEN REPORT DATED 28-08-2025 OF ENVIRONMENTAL ENGINEER, REGIONAL OFFICE- MEDCHAL MALKAJGIRI DISTRICT, TELANGANA POLLUTION CONTROL BOARD (RESPONDENT NO. 3) IN HON'BLE NHRC CASE NO.934/36/2/2025.

It is to submit that, Mr. Manoj Bera, resident of Sai Reddy Nagar, Division No.133, Macha Bollaram, Hyderabad filed a complaint dated 24.06.2025 before the Hon'ble National Human Rights Commission (NHRC) regarding the misuse of land originally allocated for a Hindu graveyard, which is now being used as a dump yard in Macha Bollaram, Alwal, Hyderabad causing health problems to the residents of surrounding colonies and pollution to the environment. The Complainant requested to take appropriate action to remove the dump yard and restore a safe, clean, and healthy environment.

The Hon'ble NHRC, vide mail dated 20.08.2025 stated that the above complaint/intimation dated 24.06.2025, was placed before the Commission on 20.08.2025. Upon perusing the same, the Commission directed as follows:

1. A complaint was received on 24th June, 2025 regarding pollution affected surroundings of Macha Bolaram, Alwal, Hyderabad, Telangana. Serious allegations have been made that the Hindu graveyard is being misused as a dump-yard.
2. The Commission took cognizance of the complaint and issued a Notice on 11th July, 2025, directing that an Action Taken Report (ATR) be submitted within four weeks i.e. by 11th August, 2025. However, even after the expiry of the stipulated period, no ATR has been furnished. Meanwhile, further complaints were received on 23rd June, 2025, 16th July, 2025 and 19th August, 2025.
3. On 10th July, 2025, the Member, NHRC inspected the Hindu Graveyard located in Macha Bollaram, Alwal, Secunderabad and participated in a discussion with the Additional Collector Radhika Gupta, Joint Collector Vijayender Reddy, RTO Shyam Prasad, MRO Ramulu, DC Srinivas Reddy, Joint Committee RTO Satyanarayana, Surveyor Annapurna,



Representatives Prakash, Sudhakar, Rajasekhar Reddy, Kavitha Kamalakshi and Anuradha:

4. The Commission has been informed that ignoring its orders, construction of the dump-yard is being carried out rapidly, causing serious problems to the residents of the locality.
5. The Commission views the inaction of the authorities very seriously. Prevention of pollution and taking care of the health of the residents is one of the cardinal duties of the authorities. In a recent order pertaining to the fire at Ghazipur landfill site in Delhi, the National Green Tribunal expressed serious concerns and said that dump sites are like "time bombs". The inaction of the authorities raises a serious issue of alleged violation of right to health and right to life of the local residents.
6. Further, the dumping / land fill sites are to be identified after following the laid down Guidelines under the "Solid Waste Management Rules, 2016". One of the important criteria for site selection is that the landfill site shall be 100 meter away from river, 200 meter from a pond, 200meter from Highways, Habitations, Public Parks and water supply wells and 20 km away from Airports or Airbase.
7. The duties of the District Magistrate has also been laid down in the Rules which read as under:-
 - > Duties of District Magistrate or District Collector or Deputy Commissioner - The District Magistrate or
 - > District Collector or as the case may be, the Deputy Commissioner shall, -
 - (a) facilitate identification and allocation of suitable land as per clause(f) of rules 11 for setting up solid waste processing and disposal facilities to local authorities in his district in close coordination with the Secretary-in-charge of State Urban Development Department within one year from the date of notification of these rules,
 - (b) review the performance of local bodies, at least once in a quarter on waste segregation, processing, treatment and disposal and take corrective

measures in consultation with the Commissioner or Director of Municipal Administration or Director of local bodies and secretary-In-charge of the State Urban Development.

In view of the extant laws and rules, the Collector & District Magistrate, Hyderabad, the Collector & District Magistrate, Malkajgiri District, the Chairperson, Telangana Pollution Control Board and the Commissioner, Greater Hyderabad Municipal Corporation, Sector 16, Alwal are directed to inform the following to the Commission within seven days.

- i. Whether the dumping site at Matchha Bollaram, Alwal, Hyderabad is an authorized site for dumping waste. If yes, a copy of the authorization document be sent to the Commission.
- ii. If no, what action has been taken for closure of the dumping site and what action has been taken against the authorities who have allowed continuance of the illegal dumping site.
- iii. Whether appropriate landfill site has been identified by the Administration after following the due procedure laid down under "Solid Waste Management Rules, 2016"
- iv. Whether the dumping site is located near human population causing serious pollution and health issues, as alleged by the complainants. If yes, what action has been taken for closure of the dumping site.
- v. The Commissioner, Greater Hyderabad Municipal Corporation, Sector 16, Alwal and other authorities are hereby call to submit an emergent report.

If the reports are not received from the Collector & District Magistrate, Hyderabad, the Collector & District Magistrate, Malkajgiri District the Chairperson, Telangana Pollution Control Board and the Commissioner, Greater Hyderabad Municipal Corporation (GHMC), Sector 16, Alwal within one week falling which the Commission may force to pass consequential directions.

A copy of this order be also sent to the Chief Secretary, Government of Telangana who shall ensure compliance of the directions of the Commission. Put up on 1st September, 2025.

Accordingly, I am forwarding herewith a copy of the complaint intimation as an attachment for taking appropriate action in the matter as per the directions of the Commission. It is requested that an Action Taken Report be sent to the Commission within 1 week from the date of receipt of this letter.

In this regard, the following is submitted:

It is submitted that earlier, the Board has received a complaint from the Residents Welfare Association's Joint Action Committee, Macha Bollarum, Alwal, Medchal-Malkajgiri District regarding the Municipality dumping garbage in the open land of Hindhu Grave Yard located at Sy.Nos.198 & 199, Macha Bolarum, Alwal on 10.01.2025 and the officials of Regional Office, Medchal-Malkajgiri District inspected the area on 22.01.2025 and observed the following:

- 1) The Municipal Solid Waste (MSW) is being dumped by the Municipality in the open land and the site is used as a MSW transfer point.
- 2) The garbage is being lifted and send to Jawaharnagar MSW facility for processing and final disposal.
- 3) The MSW transfer point site is surrounded by:

East	Grave Yard open land
West	Open place followed by Sai Reddy Nagar Residential Colony
North	Open area
South	Road followed by Grave Yard

Subsequently, the Board has addressed a letter dated 22.01.2025 (**Annexure-I**) along with the observations and forwarded a copy of the representation of Residents Welfare Association's Joint Action Committee to the Deputy Commissioner, GHMC- Alwal Circle for taking necessary action in the matter.

As per Rule 15 of the Solid Waste Management Rules, 2016, the responsibility of Local Body Authority is collection of waste, segregation, transportation and processing and final disposal of the wastes.

Earlier, Mr. B.S. Uday Prakash, Macha Bollarum, Alwal Mandal, Medchal Malkajgiri District, President of Residents welfare Associations JAC, filed a W.P. No. 8887 of 2025 against dumping of garbage in the land in the Sy. No. 198 & 199, Near Mothukunta Cheruvu, Macha Bollarum by GHMC. The Petitioner has stated that the said land was donated for utilization as Hindu Grave yard. Due to the dumping of garbage, the people in the nearby 50 residential colonies are facing many issues like unbearable foul smell, biting of mosquitoes, unhygienic conditions, garbage spill on the roads and it resulted in contamination of ground water and stray dogs and pigs gathering in the area. The petitioner has prayed to the Hon'ble Court to issue direction to the respondent no.4 (GHMC Alwal Circle) to remove the garbage from the said land and also not to further dump the garbage in the said land.

It is further to submit that the officials of Regional Office, Medchal-Malkajgiri District inspected the site on 11.06.2025 and observed the following:

- 1) The local Body is bringing the garbage from the surrounding habitations to the site by Swatcha Autos and the garbage is unloaded in the site.
- 2) The garbage is then loaded into trucks of 11 tons capacity and the garbage is transferred to the MSW treatment and disposal facility at Jawaharnagar through closed trucks. The waste is being removed on day to day basis.
- 3) The local Body has handed over the land for the construction and operation of the transfer station to M/s. Hyderabad Integrated Municipal Solid Waste (HIMSW) Ltd facility.
- 4) At the time of inspection, it was observed that a concrete platform was constructed and the machinery is to be installed for the loading and unloading of garbage from the transfer station.

As per the Solid Waste Management Rules 2016, duties and responsibilities of Local Authorities includes to setup material recovery facilities or secondary storage facilities with sufficient space and transport the waste to the processing and disposal facility.

The Local Body Authorities of GHMC informed that the waste from this transfer station is being sent to the MSW Processing facility at Jawaharnagar i.e., M/s. Hyderabad Integrated Municipal Solid Waste Management Project at Sy.No.173, Jawaharnagar(V), Shameerpet (M), Medchal Malkajigiri District for processing and final disposal.

The Board has issued Consent for Operation (CFO) (**Annexure-II**) and MSW Authorization and subsequent renewals with latest renewal order dated 29.09.2023 with validity upto 31.07.2028 to the Jawaharnagar facility (**Annexure-III**).

A Writ Petition No. 8887 of 2025 was filed by Residents Welfare Associations Joint Committee. The Board has submitted the status report dated 16-06-2025 before the Hon'ble High Court. The Hon'ble High Court vide order dated 15-04-2025 made the following interim order.

"There shall be interim direction to the respondent No.5 to consider the representation of the petitioner - association dated 18.11.2024 for removing garbage transfer station and alleged encroachment of Hindu grave yard in Sy.Nos.198 and 199, near Mothukunta Cheruvu, Macha Bollaram Village, Alwal Mandal, Medchal-Malkajigiri District, by giving notice to the petitioner-association and all interested Department persons and pass orders within a period of four (4) weeks from the date of receipt of a copy of this order".

The case is under adjudication before the Hon'ble High Court and was last listed for hearing on 04.08.2025.

The Board will monitor the activities of the MSW Transfer Station from tie to time.

Date: 28.08.2025

Place: Hyderabad.



ENVIRONMENTAL ENGINEER
Environmental Engineer
T.G. Pollution Control Board
Regional Office, Medchal.

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Annexure-V



**TELANGANA POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

Order No.15-RR-II/TGPCB/ZO-HYD/TF/2025-1135

Date:17.11.2025



Sub: TGPCB – Zonal Office – Hyderabad – Complaints received from Sri Pavan Kanuganti, Macha Bolarum, Alwal, Medchal-Malkajgiri District - Regarding illegal construction of dump yard inside the premises of Hindu Graveyard in Sai Reddy Nagar Colony, Macha Bolarum, Alwal, Medchal-Malkajgiri District – Air (Prevention and Control of Pollution) Amendment Act, 1987 – **DIRECTIONS – ISSUED** - Reg.

- Ref:**
1. The Solid Waste Management Rules, 2016 issued by Ministry of Environment & Forests & Climate Change, Govt. of India vide Notification SO No. 1357(E), dt: 08.04.2016.
 2. Complaint received from Sri. K. Praveen Kumar, Macha Bolarum, Alwal, Medchal-Malkajgiri District regarding dumping of MSW near Hindhu Grave yard, Sai Reddy Nagar, Macha Bolarum, Alwal, Medchal-Malkajgiri District through Janavani- Kalushya Nivarani. (Complaint_11352) on 17.09.2024.
 3. Notice issued on 18.09.2024 to the Deputy Commissioner, GHMC Municipality, Alwal.
 4. Complaint received from the Residents Welfare Association's Joint Action Committee (RWAJAC), Macha Bolarum, Alwal, Medchal-Malkajgiri District regarding the Municipality is being dumped garbage in the open land of Hindhu Grave yard located at Sy.Nos.198 & 199 near Mothukulakunta Cheruvu, Macha Bolarum on 10.01.2025.
 5. Notice issued on 22.01.2025 to the Deputy Commissioner, GHMC Municipality, Alwal.
 6. Complaints received from Sri Pavan Kanuganti, Macha Bolarum, Alwal, Medchal-Malkajgiri District regarding illegal construction of dump yard inside the premises of Hindu Graveyard in Sai Reddy Nagar Colony, Macha Bolarum, Alwal, Medchal-Malkajgiri District through Janavani- Kalushya Nivarani (Complaint_17458 & 17456, 17385, 17271) on 27.09.2025, 24.09.2025, 15.09.2025 respectively.
 7. Inspection of the MSW dumping site and its surrounding area by Board Officials on 17.09.2025.
 8. The Regional Office, Medchal report dated 18.10.2025.
 9. Hearing Notice dt.22.10.2025.
 10. Task Force Committee meeting held on 24.10.2025 at TGPCB, Zonal office, Hyderabad.

* * *

1. **WHEREAS**, vide reference 1st cited, the Ministry of Environment, Forests & Climate Change, Government of India notified Solid Waste Management Rules, 2016 dated.08.04.2016 under Environment (Protection) Act, 1986 in supersession of the Municipal Solid Waste (Management & Handling) Rules, 2000 to regulate the management and handling of Solid Waste. As per the Rule 15 of Solid Waste Management Rules, 2016, the local authorities and village Panchayats of census towns and urban agglomerations are responsible for Management & Handling of Solid Waste generated in their areas.
2. **WHEREAS**, vide reference 2nd cited, the Board received a complaint from Sri. K. Praveen Kumar, Macha Bolarum, Alwal, Medchal-Malkajgiri District regarding dumping of MSW near Hindhu Grave yard, Sai Reddy Nagar, Macha Bolarum, Alwal, Medchal-Malkajgiri

District through Janavani- Kalushya Nivarani (Complaint 11352) on 17.09.2024. Accordingly the Board addressed a letter dated 18.09.2024 to the Deputy Commissioner, GHMC Municipality, Alwal to take immediate corrective action and stop dumping of MSW near Hindhu Grave yard, Sai Reddy Nagar, Macha Bolarum, Alwal.

- 3. **WHEREAS**, vide reference 4th cited, the Board again received a complaint from the Residents Welfare Association's Joint Action Committee (RWAJAC), Macha Bolarum, Alwal, Medchal-Malkajgiri District regarding the Municipality is dumping garbage/MSW in the open land of Hindhu Grave yard located at Sy.Nos.198 & 199 near Mothukulakunta Cheruvu, Macha Bolarum, Alwal on 10.01.2025. Accordingly, the Board addressed a letter dated 22.01.2025 to the Deputy Commissioner, GHMC Municipality, Alwal to take necessary action in the matter.
- 4. **WHEREAS**, Mr. B.S. Uday Prakash, Macha Bollarum, Alwal Mandal, Medchal Malkajgiri District, President of Residents welfare Associations JAC, filed W.P. No. 8887 of.2025 in the Hon'ble High Court against dumping of garbage in the land in the Sy. No. 198 & 199, Near Mothukunta Cheruvu, Macha Bollarum by GHMC. The Petitioner has stated that the said land was donated for utilization as Hindu Grave yard. Due to the dumping of garbage, the people in the nearby 50 residential colonies are facing many issues like unbearable foul smell, biting of mosquitoes, unhygienic conditions, garbage spill on the roads and it resulted in contamination of ground water and stray dogs and pigs gathering in the area. The petitioner has prayed to the Hon'ble Court to issue direction to the respondent no.4 (GHMC Alwal Circle) to remove the garbage from the said land and also not to further dump the garbage in the said land.
- 5. **WHEREAS**, Mr. Manoj Bera, resident of Sai Reddy Nagar, Division No.133, Macha Bollarum, Hyderabad filed a complaint dated 24.06.2025 before the Hon'ble NHRC in CASE NO.934/36/2/2025 regarding the misuse of land originally allocated for a Hindu graveyard, which is now being used as a dump yard in Macha Bollarum, Alwal, Hyderabad causing health problems to the residents of surrounding colonies and pollution to the environment. Requested to take appropriate action to remove the dump yard and restore a safe, clean, and healthy environment.
- 6. **WHEREAS**, vide reference 6th cited, the Board again received complaints from Sri Pavan Kanuganti, Macha Bolarum, Alwal, Medchal-Malkajgiri District regarding illegal construction of dump yard inside the premises of Hindu Graveyard in Sai Reddy Nagar Colony, Macha Bolarum, Alwal, Medchal-Malkajgiri District through Janavani- Kalushya Nivarani (Complaint_17458 & 17456, 17385, 17271 on 27.09.2025, 24.09.2025, 15.09.2025 respectively).
- 7. **WHEREAS**, vide reference 7th cited, the Board officials again inspected the site on 17.09.2025 and during inspection, the complaint Sri Pavan Kanuganti was contacted. The following status is as follows:

- 1) The MSW is being dumped by the Municipality in the open land and the site is used as a MSW transfer point.
- 2) The garbage is being lifted and sending to Jawaharnagar MSW facility for processing and final disposal.
- 3) The MSW transfer point site is surrounded by:

East	Grave Yard open land
West	Open place followed by Sai Reddy Nagar Residential Colony
North	Open area
South	Road followed by Grave Yard

- 4) The local Body is bringing the garbage from the surrounding habitations to the site by Swatcha Autos and the garbage is unloaded in the site.
 - 5) The garbage loaded into trucks and the garbage is transferred to the MSW treatment and disposal facility at Jawaharnagar through closed trucks. The waste is being removed on day to day basis.
 - 6) The local Body has handed over the land for the construction and operation of the transfer station to M/s. Hyderabad Integrated Municipal Solid Waste (HIMSW) Ltd facility.
 - 7) At the time of inspection, it was observed that a concrete platform was constructed and the machinery installed not yet commissioned for the loading and unloading of garbage from the transfer station.
8. **WHEREAS**, vide reference 8th cited, the RO, Medchal forwarded report dated 18.10.2025 for taking further necessary action.
9. **WHEREAS**, vide reference 9th cited, the facility was given opportunity of hearing before the Task Force Committee at Zonal Office, T.G. Pollution Control Board, Begumpet, Hyderabad.
10. **WHEREAS**, vide reference 10th cited above, the issue was reviewed before the Task Force Committee on 24.10.2025 at Zonal Office, T.G. Pollution Control Board, Begumpet, Hyderabad. The representative of GHMC Municipality and complainants attended the meeting. The committee noted that the MSW is being dumped in the open land and site is used as MSW transfer point. The complainants informed that the people in the nearby 50 residential colonies are facing many issues like unbearable foul smell, biting of mosquitoes, unhygienic conditions, garbage spill on the roads resulting in contamination of ground water and stray dogs and pigs gathering in the area. They informed that the municipal waste from other circles are also being dumped here which is creating lot of pollution issues. The representative of GHMC informed that the GHMC is using the site as transfer point and not dumping any MSW. They have provided concrete flooring in the area to avoid the seepages and contamination of soil. The waste generated from the Alwal circle is brought to the site and after segregation the waste is lifted to integrated facility at Jawaharnagar for further processing. He informed that they are taking all the possible measures to avoid smell nuisance in the area. After the detailed discussions, the committee recommended to issue directions to the industry under Air (Prevention and Control of Pollution) Amendment Act, 1987.
11. **WHEREAS**, the Board after careful considerations of the material facts of the case, recommendations of the Task Force committee, the following directions are issued to comply within one month:
- i) The Municipality shall comply with SWM Rules, 2016 and take necessary measures to process the solid waste generated in the area.
 - ii) The Municipality shall use the site as transfer point only and ensure that there shall not be any open dumping of the Municipal Solid Waste in the transfer point.
 - iii) The Municipality shall carryout the operations under closed shed and provide odour suppression mist spraying system to suppress the odour if any.
 - iv) The Municipality shall not store any municipal waste beyond 24 hrs in the area and the waste shall be lifted to Integrated facility at Jawaharnagar for further processing and disposal.

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- v) The Municipality shall ensure that there shall not be any smell nuisance in the surrounding areas.
- vi) The Municipality shall ensure that there shall not be any nuisance to the surroundings.
- vii) The Municipality shall cover the garbage vehicles with tarpaulin during transportation and ensure that there shall not be any spillage of waste during transportation.

12. In view of the above, the municipality is hereby directed to comply with the above directions. These directions are issued Air (Prevention and Control of Pollution) Amendment Act, 1987.

13. It is also to note that, if it is continued to operate the unit violating any of the conditions mentioned above, the unit will be closed Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.


JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)


To
The Deputy Commissioner,
GHMC, Alwal circle.
Medchal-Malkajgiri District.

- 1. Copy of the Member Secretary, TGPCB, Board Office, Hyderabad for kind information.
- 2. Copy to the Environmental Engineer, TGPCB, Regional Office, Medchal for information. He is directed to inspect the transfer point of municipality to verify the compliance status of the directions and forward the detailed report.

JS

Item No.13:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.195 of 2025 (SZ) &
I.A. No.119 of 2025 (SZ)**

IN THE MATTER OF:

Vakrala Rohith

...Applicant(s)

Versus

The State of Telangana and Ors.

...Respondent(s)

Date of hearing: 25.11.2025.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. PRASHANT GARGAVA, EXPERT MEMBER

For Applicant(s): Mr. C. Arvind Yadav.

For Respondent(s): Mrs. H. Yasmeen Ali for R1, R2, R6,
R7 & R10.
Mr. D. Sreenivasan for R3 to R5.
Mr. T. Sai Krishnan for R8.
M/s. Chandini. B for R9.

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ORDER

1. None of the respondents have filed their respective reports/replies.

2. For completion of pleadings, post the matter on **06.02.2026.**

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Prashant Gargava, EM

**O.A. No.195/2025 (SZ) &
I.A. No.119/2025 (SZ)
25th November, 2025. Mn.**



O.A. No. 195/2025 (SZ) &
I.A. No. 119/2025 (SZ)
25th November, 2025